

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, ROHTAK.

ORDER

In view of the instructions of the Hon'ble High Court issued vide letter No.564/Spl E.II/L.80 (a) dated 3.7.2018 and as per the guidelines laid down in Chapter-II Section 4 of the Sexual Harassment of Women At Workplace (Prevention, Prohibition and Redressal) Act, 2013, Internal Complaint Committee consisting the following is hereby constituted for the Prevention and Redressal of complaints of Sexual Harassment and for matters connected therewith or incidental thereto at District Court Level:

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| 1. Ms. Narinder Kaur, Principal Judge,
Family Court, Rohtak | Presiding Officer |
| 2. Shri Prem Kumar Sachdeva, Superintendent,
Sessions Court, Rohtak | Member |
| 3. Ms. Sarita Ahlawat, Advocate, Chamber No.254,
District Court Complex, Rohtak | Member |
| 4. Ms. Naveen Sharma, Reader Grade-I | Member |

The aforesaid Committee will submit an Annual Report to this office regarding complaints of sexual harassment to the women employees working at District Headquarter. It is further clarified that Shri Prem Kumar Sachdeva, Superintendent shall also act as the Secretary of this Committee.

Any woman employee working in this Sessions Division in the event of sexual harassment, as defined under section 2(n) of the Act, may give written complaint to any of the above named members who shall further bring it to the notice of the Presiding Officer and the proceedings shall be started without any further delay and shall be disposed of as per rules. If some woman employee wants to make such complaint orally, then, she will have to approach the Presiding Officer in that behalf who shall convene the meeting of the Committee immediately in order to redress the grievances. The Secretary shall submit the report immediately, thereafter. He shall also submit the report to this office in the event of any of the members or the Chairperson having been transferred from this Sessions Division for reconstituting the Committee.

The report/findings etc. of the aforesaid Committee shall be deemed as a finding/report in a disciplinary inquiry into the conduct of the delinquent employee.

The Presiding Officer and every Member of the Internal Complaint Committee shall hold office not exceeding for three years, from the date of their nomination.

All concerned be informed accordingly.

RB
District & Sessions Judge,
Rohtak.

Endst. No. 8718 /Dated 5/7/18 /

In supersession of this office Endst.No.13689 dated 24.10.2017, a copy is forwarded to the Registrar General, Punjab and Haryana High Court, Chandigarh w.r.t. letter referred to above for information please.

RB
District & Sessions Judge,
Rohtak.

Endst. No. 8719-39 /Dated 5/7/18 /

In supersession of this office Endst.No.13690-709 dated 24.10.2017, a copy is forwarded for information and necessary action to:-

1. All the Judicial Officers posted in this Sessions Division, for information and further requested to circulate the same amongst all the subordinate employees posted in their respective Courts and make them aware of the constitution of the above said Committee.
2. Ms. Narinder Kaur, Principal Judge, Family Court, Rohtak-cum-Presiding Officer.
3. Shri Prem Kumar Sachdeva, Superintendent, Sessions Court, Rohtak-cum-Member.
4. Ms. Sarita Ahlawat, Advocate, Chamber No.254, District Court Complex, Rohtak-cum-Member.
5. Ms. Naveen Sharma, Reader Grade-I of the court of Shri Hem Raj Verma, Addl. Principal Judge, Family Court, Rohtak-cum-Member.

RB
District & Sessions Judge,
Rohtak.

ORDER

In view of the instructions of the Hon'ble High Court issued vide letter No.564/Spl E.II/L.80 (a) dated 3.7.2018 and as per the guidelines laid down in Chapter-II Section 4 of the Sexual Harassment of Women At Workplace (Prevention, Prohibition and Redressal) Act, 2013, Internal Complaint Committee consisting the following is hereby constituted for the Prevention and Redressal of complaints of Sexual Harassment and for matters connected therewith or incidental thereto at Sub-Division Level:

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| 1. Ms. Mainka Singh,
SDJM-ACJ(SD), Meham | Presiding Officer |
| 2. Ms. Meenakshi Siwach, Advocate,
Chamber No.28, Court Complex, Meham | Member |
| 3. Sh. Mahender Singh, working as Reader
To ACJ(SD), Meham | Member |
| 4. Ms. Suman Lata, Copyist to ACJ(SD), Meham | Member |

The aforesaid Committee will submit an Annual Report to this office regarding complaints of sexual harassment to the women employees working at Sub-Division Level. It is further clarified that Shri Mahender Singh, Reader shall also act as the Secretary of this Committee. Since Ms. Mainka Singh, ACJ(SD), Meham is on maternity leave up-to 2.11.2018, therefore, Shri Vivek Singh, CJ(JD), Meham shall work as Presiding Officer of the Committee till Ms. Mainka Singh resume on duty.

Any woman employee working at Sub-Division Level in the event of sexual harassment, as defined under section 2(n) of the Act, may give written complaint to any of the above named members who shall further bring it to the notice of the Presiding Officer and the proceedings shall be started without any further delay and shall be disposed of as per rules. If some woman employee wants to make such complaint orally, then, she will have to approach the Presiding Officer in that behalf who shall convene the meeting of the Committee immediately in order to redress the grievances. The Secretary shall submit the report immediately, thereafter. He shall also submit the report to this office in the event of any of the

members or the Chairperson having been transferred from this Sessions Division or from Sub-Division for reconstituting the Committee.

The report/findings etc. of the aforesaid Committee shall be deemed as a finding/report in a disciplinary inquiry into the conduct of the delinquent employee.

The Presiding Officer and every Member of the Internal Complaint Committee shall hold office not exceeding for three years, from the date of their nomination.

All concerned be informed accordingly.

RSJ
District & Sessions Judge,
Rohtak. *5/7*

Endst. No. 8740 /Dated 5/7/18 /

In supersession of this office Endst.No.13689 dated 24.10.2017, a copy is forwarded to the Registrar General, Punjab and Haryana High Court, Chandigarh w.r.t. letter referred to above for information please.

SJK
District & Sessions Judge,
Rohtak.

Endst. No. 8741-611 /Dated 5/7/18 /

In supersession of this office Endst.No.13690-709 dated 24.10.2017, a copy is forwarded for information and necessary action to:-

1. All the Judicial Officers posted in this Sessions Division, for information and further requested to circulate the same amongst all the subordinate employees posted in their respective Courts and make them aware of the constitution of the above said Committee.
2. Ms. Mainka Singh, SDJM, Meham-cum-Presiding Officer.
3. Shri Vivek Singh, CJ(JD), Meham.
4. Shri Mahender Singh, Reader to ACJ(SD), Meham-cum-Member.
5. Ms. Meenakshi Siwach, Advocate, Chamber No.28, Court Complex, Meham-cum-Member.
6. Ms. Suman Lata, Copyist to ACJ(SD), Meham-cum-Member.

SJK
District & Sessions Judge,
Rohtak. .